

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1**

Cont.A 6 of 2020 in TP 45-A 2016(CA 232 of 2013) with  
TP 45-B of 2016(CA 189 of 2014) with  
TP 45-C of 2016(CA 263 of 2014) with  
TP 45 of 2016(CP 73 of 2013)

**Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)  
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE  
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2020**

**Name of the Company:** Mr Girdhar Viramgama & Ors  
V/s  
Balaji Embroidery Pvt Ltd

**Section:** 397-398 of Companies Act/Cont. Petition 425 of Co. Act, 2013

**ORDER**

Learned PCS Mr. Dhiren Dave appeared for the Applicant.

Learned Counsel Mr. Ashutosh Dave a.w. Learned Counsel Mr. Jyotindra Singh Vala appeared for the Respondent No. 2 & 3.

It is brought to our notice that some invocation pending before the Hon'ble High Court of Gujarat in such a situation, we are not inclined to pass any interim or ad-interim order, hence, the matter stands adjourned.

The matter stands adjourned to 22.02.2021 for further consideration.

**(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)**

**(MADAN B GOSAVI)  
MEMBER (JUDICIAL)**

Dated this the 14th day of December, 2020.